

[Shri S. B. Chavan]

"That the Bill to amend the Khuda Bakhsh Oriental Public Library Act, 1969, be taken into consideration.

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

*Clauses 2 and 3 were added to the Bill.*

*Clause I (Short Title)*

SHRI S. B. CHAVAN: Sir, I move:

"That page 1, line 4, for the figure 1979 the figure 1980 be substituted."

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: The question is:

"That clause 1, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

*Enacting Formula*

SHRI S. B. CHAVAN: Sir, I move:

"That on page 1, line 1, for the word Thirtieth the word Thirty-first be substituted."

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

*The motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The Title as amended was added to the Bill.*

SHRI S. B. CHAVAN: Sir, I move:

"That the Bill as amended, be passed."

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: Now the House will adjourn to meet at 5-30 this evening.

The House then adjourned at thirty minutes past three of the clock.

The House reassembled at thirty minutes past five of the clock, the Vice-Chairman (Dr. Rafiq Zakaria) in the Chair.

**REFERENCE TO THE REPORTED  
OF SOME GOVERNMENT EMPLO-  
YEEES IN ASSAM UNDER THE  
NATIONAL SECURITY ORDI-  
NANCE**

SHRI DINESH GOSWAMI (Assam): Mr. Vice-Chairman, before you call upon Shri Sisodia to present the Assam Budget, I deem it my duty to place on record that the Government of India has arrested a number of Government employees yesterday and also their leaders under the national Security Ordinance contrary to the assurances which the Government gave that this Ordinance would not be used against the ordinary people and political workers. I feel that the Government of India is also pursuing a policy of repression and confrontation in Assam which will only complicate the present problems there. Before Mr. Sisodia places his Budget before the House I want to draw the attention of the Government to this situation that the Government itself is creating.

SHRI LAL K. ADVANI (Gujarat): Sir, I join my colleague in registering my protest against the abuse by the Government of the National Secu-

[Shri Lal K. Advani]  
rity Ordinance in arresting the students of Assam. I would say that the Government should be more interested in finding a solution to the very serious problem that has developed there rather than being keen to set up their own Government. In Assam at the earliest. This is a matter about which, I am sure, despite our differences in views, the whole country would be concerned.

SHRI NARASINHA PRASAD NANDA (Maharashtra): Sir, the arrest of a large number of students and employees in Assam under the National Security Ordinance is certainly reprehensible. Recourse should not have been taken to the provisions of this Ordinance particularly when this Ordinance has not yet been approved by Parliament and when it has only come before Parliament for being replaced by an Act of Parliament. But before the ordinance has been replaced by an Act of Parliament all these people have been arrested under the Ordinance. The Ordinance itself is reprehensible and the assurance given by the Government that this ordinance would not be used against any political worker or any person engaged in political activity has been now belied. This is yet another instance, Sir, as to how, once power is taken, it is abused. And the well-known saying that power corrupts and absolute power corrupts absolutely is being proved here or it is likely to be proved if this Ordinance continues and under the Ordinance people are arrested indiscriminately for carrying on a peaceful agitation.

श्री लाडली मोहन निगम (मध्य प्रदेश) : श्रीमन्, मुझे सिर्फ इतना ही निवेदन करना है कि सरकारी कर्मचारियों के ऊपर राष्ट्रीय अध्यादेश का इस तरीके से इस्तेमाल करना जब कि सरकारी कर्मचारियों के लिये अलग से नौकरी की आचार संहिता बनी हुई है, इस सरकार की किन शब्दों में भर्त्सना करूँ, इससे ज्यादा घृणित कार्य कोई दूसरा ही नहीं

सकता और इसलिए मैं अपने दल की तरफ से और अपनी तरफ से सरकार के इस के इस कदम को, जब कि सुरक्षा अध्यादेश पर अभी पार्लियामेंट में बहस होना बाकी है, उसका इस तरीके से इस्तेमाल ही रहा है, यह एक इशारा है कि देश की राजनीति को किस तरफ ले जाने की लोग कोशिश कर रहे हैं और इसके लिए मैं बहुत ही कड़े और कटु शब्दों में इस सदन के जरिए इस सरकार की भर्त्सना करता हूँ।

SHRI AJIT KUMAR SHARMA (Assam): What happened in Assam now shows that the Government does not want to solve the problem. They are only applying the Security Ordinance without solving the problem. On behalf of the people of Assam we record our strong protest against this.

SHRI AMARPROSAD CHAKRABORTY (West Bengal): We are also very much concerned. We in West Bengal may the country also want an early solution of this problem. The situation should not be aggravated in Assam by using the National Security Ordinance there. We hope the Government will take note of our protest and try to solve the problem there as early as possible. We are very much affected because we are still running several camps in West Bengal. We humbly request the Government to settle the problem as early as possible.

श्री नर सिंह नारायण पण्डेय (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, यह जो हमारे विरोधी दल के नेता लोगों ने हमारी सरकार के प्रति आसाम के बारे में अपने विचार व्यक्त किये हैं, मैं यह निवेदन करना चाहता हूँ कि जो उनके विचार हैं उसका मूल्यांकन करना चाहिए क्योंकि सरकार असम की परिस्थिति को नार्मल करना चाहती है। ये जो चाहते हैं कि मुल्ह के द्वारा या शान्ति के द्वारा सारी समस्याओं को हल करे इन को भी यह अच्छी तरह से

मालूम है कि 10 महीने से जो एजीटेशन चलाया जा रहा है जिसके फलस्वरूप करोड़ों रुपये का हमारा तेल, हमारा कूड, आज हमारी रिफाइनरीज तक नहीं पहुंच पा रहा है, यहां की तमाम चीजें आने से रोक दी गई हैं और फारेनर्स के इश्यू को लेकर, जिसको कि सरकार ने कहा है शांतिमय ढंग से बैठ कर उनसे बातचीत के द्वारा, सुलह के द्वारा तय करना चाहते हैं तो उस प्रक्रिया से तय करने में भी इनको मदद करनी चाहिए। प्रोटेस्ट करने से किसी समस्या का समाधान नहीं होता जब तक कि उसके बारे में सही दृष्टिकोण न अपनाया जाए। आज कुछ पार्टी के लोग हैं जो अन्दर कुछ कहते हैं और बाहर प्रोटेस्ट लाज करते हैं, इनसाइट करते हैं, भड़काते हैं। तो इस तरह से समस्या का समाधान कैसे हो? मैं आपके द्वारा अपोजीशन के लीडर्स से निवेदन करना चाहता हूँ, उनका रुख ऐसा होना चाहिए जिससे सरकार राष्ट्रीय परम्पराओं को देखते हुए, यूनिटी आफ दि नेशन को देखते हुए, डिस्टिन्टिनेशन की प्रासेज को मजबूती के साथ रोक सकें और शान्ति के सान-वार्ता भी हो सकें और समस्याएँ भी सुलझ सकें, ऐसा रास्ता निकालने की कोशिश करनी चाहिए और इस कार्य में सरकार की सहायता करनी चाहिए।

**SHRI BISWA GOSWAMI** (Assam): I also want to lodge my strong protest against the manner in which the Government is trying to tackle the Assam situation. May I suggest...

**THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA)**: I am sorry. The leader of your Party has already spoken.

**SHRI BISWA GOSWAMI**: My leader has not spoken.

**THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA)**: Sorry. Please go ahead.

**SHRI BISYA GOSWAMI**: The present stalemate in the Assam situation is the result of the wrong policies followed by the Government of India. For this the opposition Parties are not responsible as the hon. Member from the other side has just now said. The Assam situation could have been solved had the Government respected all their commitments in the last round of talks in New Delhi. A favourable atmosphere was created at that time and the agitation leaders came down in their demands very much. The gap was considerably narrowed down. Suddenly the Government of India unilaterally declared that 1971 shall be cut-off year and that brought about the present situation. Now the Government is going to apply the National Security Ordinance against the agitation leaders and employees. May I warn the Government on the floor of the House that they will not succeed in crushing a movement like this. They will be well advised to retrace their steps and try to solve the problem through discussion and persuasion. With these few words, I record my strong protest against the use of National Security Ordinance against the agitation leaders.

**THE VICE-CHAIRMAN (Dr. RAFIQ ZAKARIA)**: Mr. Jain. Thereafter, the last speaker will be Prof. Chattopadhyaya (*Interruptions*)

**SHRI JAHARLAL BANERJEE** (West Bengal): Sir, how many will they speak? (*Interruptions*)

**SHRI J. K. JAIN** (Madhya Pradesh): You weigh the strength of our party.

**SHRI JAHARLAL BANERJEE**: How many have you spoken? Will you decide according to proportion?

**SHRI J. K. JAIN**: How many are you? (*Interruptions*)

उपसभाध्यक्ष महोदय, आज मुझे बड़ी हैरानी है इस बात पर कि किस तरह से यहाँ इस सदन के अन्दर विरोधी दल के हमारे कुछ सदस्यों ने मगरमच्छ की तरह आसू बहाए। यह सब जानते हैं कि असम की समस्या जिस समय शुरू हुई तो शासन किस का था? इन लोगों ने उस समस्या का समाधान निकालने की कोशिश की नहीं और उस समस्या के अन्दर आग में घी डालने का काम किया और आज मुझे कहते हुए बड़ा दुःख होता है कि आज भी ये विरोधी दल के लोग असम की समस्या के अन्दर आग में घी डालने का काम कर रहे हैं। विरोध व्यक्त करने से पहले इन लोगों को अपने दामन को टटोलना चाहिए कि क्या असम के लोगों के प्रति उनकी सद्भावना है? क्या असम के लोगों के प्रति ये सुभेच्छा रखते हैं? मैं दावे के साथ कह सकता हूँ, असम के अन्दर जो कुछ हो रहा है उस के लिए यह समस्त विरोधी दल जिम्मेदार है। इन लोगों का प्रोटेस्ट बिल्कुल मगरमच्छ के आसू बहाने की तरह है। इसलिए हमारी सरकार, श्रीमती इन्दिरा गांधी की सरकार जिसको सारे देश के निवासियों से प्रेम है वह असम की समस्या का एक शान्ति पूर्ण हल निकालने का पूर्ण प्रयास कर रही है। इन लोगों का यह कहना कि सेक्योरिटी आर्डिनेन्स का मिसयूज हो रहा है, सेक्योरिटी आर्डिनेन्स का दुरुपयोग हो रहा है, यह सरासर गलत बात है। क्या मैं अपने माननीय सदस्यों से पूछ सकता हूँ कि यदि इनके कलेजे के ऊपर कोई चाकू लेकर खड़ा हो जाए तो उस समय वहाँ की पुलिस अगर इन्क्विटव हो तब उनके कलेजे पर क्या बीतेगी?

इन शब्दों के साथ मैं निवेदन करना चाहता हूँ कि मात्र विरोध के लिए विरोध न करें और समस्या के समाधान के लिए कोई उपाय निकालें।

PROF. D. P. CHATTOPADHYAYA (West Bengal): Sir, this problem is the cumulative effect of a series of acts of omissions of the previous regime. Today, not only the Congress (I) legislators but legislators even of the Opposition parties are being 'gheraoed'. This is a politics which had its base in Gujarat and in Bihar in 1974. It cuts either way, and it cuts dangerously. It cuts into the integration of the nation as a whole. This thing of 1974 we are repeating in 1980.

Sir, it is a limited question, that is the Administration must move and finance be provided. The Administration is paralysed. Whichever party rules a State of the country, the Administration should not be paralysed or demoralised, the Administration should not be blatantly partisan, it should provide a minimum sense of security to all parties, particularly the minorities—linguistic and others.

Sir, in Assam what is happening is really distressing. Even the Opposition parties there are for restoration of normalcy, while they are using strong words, unnecessarily strong words, negatively, destructively, in the floor of the House, their own counterparts in the State of Assam are opposed to these agitations, I hope that this attitude of the Opposition in the House will explode some sort of consistency which their own colleagues are showing in Assam. This stalemate should be broken. It is no use criticising the Government. The Government has shown enormous patience. It still believes in negotiations. The Congress (I), and the Prime Minister, made it abundantly clear more than once even in categorical terms that starting of detection is just a beginning and then what we can do we will discuss and decide later on. It is an open-minded approach. It is very tolerant and democratic. The National Integration Council has been formed again and consulted. All major parties have

been called and consulted. It is not that the Government is unilaterally imposing any solution of its own cooking on the people of Assam. Far from that.

In the circumstances I think good sense should prevail on all concerned, because it is the Council of States, House of Elders. We should not fray tempers and exchange angry words but see that this serious problem is delicately and imaginatively solved the administration allowed to function in an objective and non-partisan manner, and the Budget that has been brought just now enables that Administration to do its minimum. So, in this larger context, the Bill that has been brought for consideration and passage in this House deserves our support—unstinted.

### **THE BUDGET (ASSAM), 1980-81**

**THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA):** Mr. Sisodia.

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):** Sir, I beg to present a statement (in English and Hindi) of the estimated receipts and expenditure of the State of Assam for the year 1980-81.

**THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA):** The House stands adjourned till 11 o'clock tomorrow.

The House then adjourned at forty-six minutes past five of the clock till eleven of the clock on Friday, the 21st November, 1980.